

**Haryana Progressive Farmers Union
Vs
State of Haryana and another**

Present: Mr. Pardeep Kumar Rapria, Advocate
for the petitioner.

*[The aforesaid presence is being recorded through video conferencing
since the proceedings are being conducted in virtual court]*

By way of filing the present criminal writ petition, the petitioner which claims itself to be an advocacy group formed by farmers from various parts of Haryana for the welfare of the farmers, has sought the issuance of a writ in the nature of habeas corpus seeking direction to the respondents to release the detainees enumerated in annexed list Annexure P-2 alleging that they have been illegally detained without any ground of arrest and without any commission of offence by them, in clear violation of Articles 19, 21 and 22 of the Constitution of India.

Notice of motion.

Mr. Deepak Sabharwal, Additional Advocate General, Haryana accepts notice on behalf of the respondents. He is already in receipt of the petition thereof and requested for a short accommodation to file the status report.

Adjourned to 26.11.2020.

**(SANT PARKASH)
JUDGE**

25.11.2020
Maninder